

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2107
TO BE ANSWERED ON 04.08.2022

Non-recovery of fines by CPCB

2107 SHRI MUZIBULLA KHAN:
SHRI PRAMOD TIWARI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is aware that Central Pollution Control Board (CPCB) has not been able to recover a single rupee from major industrial groups and companies in last thirty years, although there was considerable environmental pollution and damage by their operations as informed by RTI reply on the matter;
- (b) if so, the reasons therefor; and
- (c) the list and the details of cases where companies that have flouted environmental norms in the country have managed to evade fines, state wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c) Central Pollution Control Board (CPCB), in compliance to the directions of Hon'ble National Green Tribunal (NGT) has initiated penal action in the form of imposing Environmental Compensation against industries or facilities that have caused environmental pollution and damage by their operations. CPCB has recovered approximately Rs. 585.00crores as Environmental Compensation. In addition, closure direction was issued to M/s. Assam Petrochemicals Limited, on 26.11.2020 for not depositing the Environmental Compensation.

Environmental Compensation imposed could not be recovered in few cases as the industries have filed appeal before Hon'ble Supreme Court and Supreme Court has granted stay on Hon'ble NGT order or CPCB directions. The details are enclosed as **Annexure-I**.

Annexure –I

Annexure - I referred in reply to parts (a) to (c) of the Rajya Sabha Unstarred Question No. 2107 due for answer on 04.08.2022 regarding ‘Non-recovery of fines by CPCB’ raised by Shri Muzibulla Khan and Shri Pramod Tiwari, Hon’ble M.Ps.

Industries where Environmental Compensation could not be recovered due to Hon’ble Supreme Court’s stay order

S. No.	Detail of the Unit	Direction/Court order	Amount of EC	Status
1	M/s. Moon Beverages Ltd., unit at 2B/1, Ecotech-III, Udhog Kendra, Greater NOIDA, District Gautam Buddha Nagar, Uttar Pradesh (Bottling company of Coca-Cola)	Hon’ble NGT, Principal Bench, vide order dated 25.02.2022 in OA no. 69 of 2020	Rs. 1,85,38,350/-	The industry has filed appeal in Supreme Court against Hon’ble NGT order. Supreme court has directed stay on NGT order vide order dated 19.05.2022 in Civil Appeal No. 2901 of 2022.
2	M/s. Moon Beverage Ltd., unit at A-32, Site IV Sahibabad Industrial Area, Sahibabad district Ghaziabad, Uttar Pradesh (Bottling company of Coca-Cola)	Hon’ble NGT, Principal Bench, vide order dated 25.02.2022 in OA no. 69 of 2020	Rs.13,24,80,000/-	The industry has filed appeal in Supreme Court against Hon’ble NGT order. Supreme court has directed stay on NGT order vide order dated 19.05.2022 in Civil Appeal No. 2901 of 2022.
3	Varun Beverages Ltd., unit at Plot No. 2E, UdyogKendra, Ecotech-III, Greater NOIDA, Uttar Pradesh (Franchisee of Pepsi Co)	Hon’ble NGT, Principal Bench, vide order dated 25.02.2022 in OA no. 69 of 2020	Rs.9,71,33,440/-	The industry has filed appeal in Supreme Court against Hon’ble NGT order. Supreme court has directed stay on NGT order vide order dated 19.05.2022 in Civil Appeal No. 2901 of 2022.
4	M/s Sir Shadilal Distillery and Chemical Works, Mansurpur, Muzaffarnagar, Uttar Pradesh	Hon’ble NGT, Principal Bench, vide order dated 11.02.2022 in OA No. 206/2020 titled Vinit Kumar vs M/s Sir Shadilal Distillery and Chemical Works and Ors	Rs. 50.0 Crore	The industry has filed appeal in Supreme Court against Hon’ble NGT order. Supreme court has directed stay on NGT order vide order dated 01.04.2022 in Civil Appeal No. 2391-2392 of 2022.

5	DSM Sugar Mills' Ltd., Mansurpur, Muzaffarnagar, Uttar Pradesh	Hon'ble NGT, Principal Bench, vide order dated 11.02.2022 in Original Application No.16 /2021 in the matter of Vinit Kumar. DSM Sugar Mills' Ltd. &Ors.	Rs. 5.0 Crore	The industry has filed appeal in Supreme Court against Hon'ble NGT order. Supreme court has directed stay on NGT order vide order dated 01.04.2022 in Civil Appeal No. 2549 of 2022.
6	Bajaj Hindustan Sugar Mill (Distillery Division), Gola Gokarnath, LakhimpurKhiri, , U.P.	By CPCB vide direction dated 03.07.2020	Rs. 1, 96,20,000/-	The industry has filed appeal in Supreme Court against Hon'ble NGT order. Supreme court has directed stay on CPCB direction vide order dated 11.08.2020 in Civil Appeal No. 778 of 2020.